

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, 2nd the September, 2024

S.O 439.— In exercise of the powers conferred by sub-section (1) of section 3 read with section 4 of the Gram Nyayalayas Act, 2008 and in partial modification of SRO No. 275 of 2014 dated 03-09-2024 read with notification S.O. No. 107 of 2020 dated 19-03-2020, the Lieutenant Governor of the Union Territory of Jammu and Kashmir, on the recommendations of High Court of Jammu and Kashmir and Ladakh is pleased to direct that the headquarter of Gram Nyayalaya in District Reasi shall be in Dharmari, Block Thuroo instead of Block Arnas with headquarters and territorial jurisdiction as shown in the table below:

S. No.	Name of the District	Block in which Gram Nyayalaya is to be established	Place where Gram Nyayalaya is to be located/headquartered	Local limits of territorial jurisdiction
01	Reasi	Thuroo	Dharmari	Block Thuroo

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/109/2021-10(part-I).

Dated. 02-09-2024.

Copy to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi
2. Principal Secretary to Lieutenant Governor, J&K.
3. Commissioner Secretary to Government General Administration Department.
4. Divisional Commissioner Jammu

5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar. This is with reference to his letter No 32405/RG/GS dated 05-08-2024.
6. Principal District and Sessions Judge, Reasi
7. Deputy Commissioner Reasi.
8. Director, Archaeology, Archives and Museums, J&K, Jammu.
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
11. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
12. I/C Website, Department of Law, Justice & PA.
13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.

Ashish Gupta
02.09.24

(Ashish Gupta)

Special Secretary to Government

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

CORRIGENDUM

In notification S.O. 439 of 2024 dated 02-09-2024 issued under endorsement No. Law-Jud/109/2021-10 dated 02-09-2024 the figures "03-09-2024" appearing after SRO 275 of 2014 may be read as "03-09-2014".

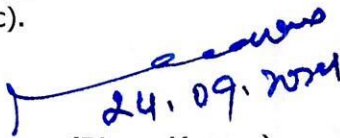
Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/109/2021-10.

Dated. 24 -09-2024.

Copy to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi
2. Principal Secretary to Lieutenant Governor, J&K.
3. Commissioner Secretary to Government General Administration Department.
4. Divisional Commissioner Jammu
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Srinagar.
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13. S.O Section, Department of LJ&PA (w. 7. s.c).
14. Concerned file.


24.09.2024
(Binny Kumar)
Assistant Legal Remembrancer